

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515

CP-(CAA)-09/230-232/ND/2024(2nd Motion)

IN THE MATTER OF:

Rampur Hydro Power Ltd. And Mangalam Energy
Development Company Pvt. Ltd.

.....Applicant

SECTION

U/s 230-232

Order delivered on 05.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Kartikeya Goel, Adv.
For the Respondent :
For the RD : Ms. Shankari Mishra, Adv.
For the IT Dept. : Mr. Parth Semwal, Mr. Abhishek Maratha, Mr. Apoorv
Agarwal, St. Counsels
For the OL : Mr. Kartikeya Asthana, Adv.

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that they have received the comments from the RD and has filed their response thereto. The main observation of the RD was regarding the non filing of e-Form BEN-2 which according to the Petitioner has now been filed and the copy of the same has also been filed along with their response. In view of this, the observation of the RD stand clarified/satisfied. Ld. Counsel for the OL is present and submitted that they have filed their report and has no objection if the scheme is approved. The report of the OL is available on the e-portal of the Tribunal. Ld. Counsel for the Income Tax Department is present and sought

further time to file their report. Last opportunity is given to the Income Tax Department to file their report. List the matter on **14.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)